

SUPREME COURT OF INDIA
CASH & ACCOUNTS-II

Dated: 24.4.2015

To: All Nationalized Banks
Sir,

I am to inform you that the following amounts are available with Supreme Court of India for being kept in Fixed Deposit for the periods indicated against the amounts to be invested.

Sl. No.	Amounts	Present maturity of the FDR	period of deposit
1	Rs.50,21,65,847/- (Rupees Fifty Crore Twenty One Lakh Sixty Five Thousand & Eight Hundred Forty Seven) + interest, subject to TDS.	20.5.2015	ONE YEAR
2	Rs.17,18,53,092/- (Rupees Seventeen Crore Eighteen Lakh Fifty Three Thousand & Ninety Two) + interest, subject to TDS.	20.5.2015	91 DAYS

You are requested to offer, in sealed covers, the highest rate of interest for above deposits by CLEARLY MENTIONING of the amounts for investment, rate of interest offered & for the PERIOD of INVESTMENT in the following format, failing which the quotation will summarily be rejected :-

Amount(s)	Period of investment	Rate	Rate for both the valid upto	Net Worth of the bank.
			20.5.2015	
			20.5.2015	

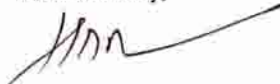
The offer should be handed over personally to the undersigned under acknowledgment upto **5.00 p.m. on 18.5.2015 (MONDAY)**. **No offer will be entertained after the stipulated date and time. The rates offered in response to this letter must be valid till 20.5.2015 (WEDNESDAY)**. **The amounts and date of opening of the bid should be mentioned on the sealed cover in which the offer is sent 'failing which the sealed cover shall not be entertained'**. The sealed cover shall be opened in the Chamber of the Registrar (Admn. G.) **at 5.30 p.m.** on the same day. Your authorized representative is requested to remain present in the chamber of the Registrar at that time.

Opening of the tender shall be followed by open bidding for quoting rate higher than the highest rate offered in writing by any bank in response to this letter. **The highest rate offered by any bank in response to this letter will be taken as floor/ reserve rate and bidding will be permissible only at a higher rate.** The bids will have to be given on the spot and the highest bid will be accepted by Registrar (Admn.). In case, the interest rate offered by more than one banks is same, the deposits will be given to the bank having highest net worth.

You are, therefore, requested to authorize an officer for attending the office of Registrar (Admn. G.) to offer a rate higher than the rate quoted in the tender.

Thanking you.

Yours faithfully,



(P.S.N. MURTHY)
A.R.-cum-Drawing & Disbursing Officer
Supreme Court of India